

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH D: NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER
ITA No.720/Del/2020
Assessment Year : 2011-12**

**Satbir Jain HUF,
A-25, Rama Road,
Adarsh Nagar,
Delhi-110033
PAN-AATHS3179P**

**Vs. Income Tax Officer,
Ward-19(1),
New Delhi**

(Appellant)

(Respondent)

Appellant by : Mr. Manoj Kumar, CA
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **17.03.2021**
Date of pronouncement : **17.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A)-15, New Delhi, dated 06.12.2019.

2. The learned counsel for the assessee, vide its letter, received through email, dated 13.03.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to

the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court in the presence of both the parties on conclusion of Virtual Hearing on 17th March, 2021.

Sd/-

**(K. NARASIMHA CHARY)
JUDICIAL MEMBER**

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

By Order

Assistant Registrar,
ITAT, Delhi